

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “D” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER &
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.3293/Del/2014
Assessment Year : 2010-11**

Vipin Kapur, B-237/1, 1 st Floor, Derawal Nagar, Delhi. PAN-AHJPK1551C	vs	DCIT, Central Circle-8, New Delhi.
APPELLANT		RESPONDENT
Appellant by	Sh.Ved Jain, Adv.	
Respondent by	None	
Date of Hearing	09.09.2021	
Date of Pronouncement	09.09.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2010-11 is directed against the order of Ld. CIT(A)-XXXII, New Delhi dated 14.03.2014.

2. The Ld. Counsel for the assessee, vide its letter dated 04.09.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 09th September, 2021.

Sd/-

(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI